

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**APPEAL NO. 190 OF 2015 &
IA NO. 324 OF 2015**

Dated: 14th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

M/s. Maithon Power Ltd.

.... Appellant(s)

Versus

West Bengal Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s)

:

Mr. Vishal Anand
Mr. Janmali Manikala

Counsel for the Respondent(s)

:

Mr. C.K. Rai
Mr. Paramhans for R-1

Ms. Anushree Bardhan for R.2

ORDER

Learned counsel for Respondent No.2 submits that reply will be filed by 19.01.2016. Learned counsel for the State Commission states that he will be filing reply during the course of the day. Counsel may file the replies after serving copy on the other side.

Learned counsel for the Appellant seeks a week's time to file rejoinder. He may file the same on or before 22.01.2016 after serving copy on the other side.

List the matter on **02.02.2016**. In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member

ts/dk

(Justice Ranjana P. Desai)
Chairperson